

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(1)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

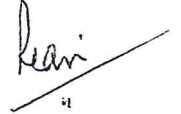
APPLICATION NUMBER :
PETITION NUMBER : TCP/235/2016
NAME OF THE PETITIONER(S) : R. Ramesh
NAME OF THE RESPONDENT(S) : Devi Polymers Private Limited & 10 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) SANKARAN ARAYANAN SR COUNSEL
RAVI DASARATHAN
(FOR JM LEAD)

PETITIONERS



2) R. Venkateswarar
Chandramouli Prabakar

Counsel for Respondents
1-6 & 8-11

R. Venkateswarar
(f) Chandramouli

ORDER

Counsel for both parties present, submitted that the parties have arrived at settlement. The Petitioner's shares will be taken back by the Company and in lieu of that the assets of the first Respondent Company will be transferred to the Petitioner. The Petitioner will resign from the position of the Executive Director. Parties require an exercise for demarcation of the property for which expenses are to be shared by them. The Petitioner seeks financial help from the Respondents. The assets of the first Respondent Company which are free from encumbrance are to be transferred to the Petitioner by way of appropriate documents. The parties shall submit a Joint Memo of Compromise on the next date of hearing. Put up on **12.02.2018 at 10.30 AM.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)